

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 19th day of December, 2005

Civil Contempt Petition No. 64 of 2003

Hon'ble Mr. K.B.S. Rajan, Member- J.
Hon'ble Mr. A.K. Singh, Member- A.

C.L. Chaunhan, S/o Late K.L. Chauhan,
A/a 65 years, R/o 773/170/2, Rajrooppur,
AllahabadApplicant

V E R S U S

Sri A.K. Shukla,
Sr. Divisional Finance Manager,
N.C.R., Allahabad Division,
Allahabad. Opposite Party

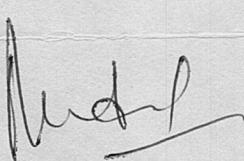
Present for the Applicant: Sri O.P. Gupta
Present for the Respondent: Sri A.K. Gaur

O R D E R

BY HON'BLE MR. K.B.S. RAJAN, JM

The respondent has filed an Affidavit in C.C.P. No. 64/03 wherein Annexure- 3 is Presidential order enforcing the penalty and Annexure- 4 relates to the order treating the period of suspension as 'non-duty'. The order dated 07.10.2002 stands duly complied with. Hence CCP is dismissed. Notice is discharged.

2. However, it is left open to the applicant to take necessary legal remedies, if he is aggrieved by the order as contained in Annexure- 3 and Annexure- 4 of the Affidavit.


MEMBER- A.


MEMBER- J.

/ANAND/